

Banning of Indian currency notes above ₹ 100 by Nepal

2903. DR. BANDA PRAKASH: Will the Minister of FINANCE be pleased to state:

- (a) whether the Nepal Government has decided to ban Indian currency above ₹ 100;
- (b) whether the Nepal Government has not notified legislation for new Indian currency notes;
- (c) whether this move how affected the Indian tourists and Nepali people working in India, who carry the currency in Nepal for transaction; and
- (d) if so, the details thereof alongwith the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RADHAKRISHNAN P.): (a) and (b) Recently, a press release issued by the Government of Nepal stated that the Council of Ministers of Nepal, in its meeting on 10 December 2018, has decided to publish a notice, not to use, carry and keep Indian currency notes of higher denomination in Nepal.

(c) and (d) The Government has not engaged with the Government of Nepal on this matter thus far. No assessment of affect of ban has been made.

Complaints on overcharging by consumer goods companies

2904. DR. PRABHAKAR KORE:

SHRI SANJAY RAUT:

Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that the number of customer complaints in recent weeks about companies not passing on the full benefits of tax cuts to consumers are on the rise in the country;
- (b) if so, the number of complaints received so far by the National Anti-Profiteering Authority (NAA) relating to overcharging by the consumer goods companies; and
- (c) the details of steps taken by Government to ensure that customers get the benefits of tax cuts?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) and (b) No Madam. A number of complaints regarding companies not

passing on the full benefits of tax cuts to consumers have been received by the National Anti-Profiteering Authority (NAA). The details are as follows:

Complaints received by the NAA in 2018

Month	Received on NAA portal	Received by e-mail	Received by post	Total
April	9	0	1	10
May	7	0	1	8
June	4	2	2	8
July	62	3	2	67
August	64	6	4	74
September	64	0	1	65
October	43	44	6	93
November	16	18	1	35

(c) The NAA has been constituted under section 171 of the Central Goods and Services Tax Act, 2017 to ensure that the reduction in rate of tax or the benefit of input tax credit is passed on to the recipient by way of commensurate reduction in prices. Further, the following steps have been taken by the NAA to ensure that customers get the full benefit of tax cuts:

- (i) Holding regular meetings with the Zonal Screening Committees and the Chief Commissioners of Central Tax to stress upon consumer awareness programmes;
- (ii) Launching a helpline to resolve the queries of citizens regarding registration of complaints against profiteering.
- (iii) Receiving complaints through email and NAA portal.
- (iv) Working with consumer welfare organizations in order to facilitate outreach activities.

Implementation of Ayushman Bharat Scheme

2905. DR ABHISHEK MANU SINGHVI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the timeline of implementation of the Ayushman Bharat Scheme;